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GOVERNMENT OF ARUNACHAL PRADESH ARUNACHAL PRADESH CIVIL SECRERARIAT ITANAGAR

NOTIFICATION

The 28th May, 2018

No. MUN/Estt-39/2018-2019/200-90.—WHEREAS, after considering the view of State Government and Deputy Commissioner, Itanagar Capital Complex the State Election Commission, Arunachal Pradesh, vide office order No. AP/SEC/520/2018/2509 dated 28th April, 2018, has cancelled the schedule election announced on 20th April, 2018 and deferred the election schedule till the end of monsoon season.

WHEREAS, as per the provision contained under sub-section (2) of section 12 of the Arunachal Pradesh Municipal Act, 2007, the municipality shall continue for a period of five year from the date of its first meeting after the general municipal election.

AND WHEREAS, the first meeting of Itanagar Municipal Council was held on 11th June, 2013. Hence, as per the provision contained under sub-section (2) of section 12 of the Arunachal Pradesh Municipal Act, 2007, the Itanagar Municipal Council would expire on 10th June, 2018 and the same shall stand dissolved on 10th June, 2018.

NOW THEREFORE, in exercise of the power conferred under sub-section (6) of section 12 of Arunachal Pradesh Municipal Act, 2007, the Governor of Arunachal Pradesh is pleased to appoint Deputy Commissioner, Itanagar Capital Complex as Administrator of Itanagar Municipal Council with effect from 11th June, 2018 to perform and exercise all the powers and functions vested to the municipal authorities under the Act or under any other law for the time being in force. When the municipal election is held and municipalities constituted the Administrator shall automatically be denuded of its power and responsibility.

S. K. Jain, IAS Secretary to Government of Arunachal Pradesh, Department of Town Planning and ULB's, Itanagar.